

(iii) Annual Administration Report of the Delhi Transport Corporation for the year 1975-76.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above

[Placed in Library. See No. LT-1151/77 for 1(i) to (iii) and (2)]

The Dock Workers (Regulation of Employment) Amendment Rules, 1976

SHRI CHAND RAM: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Shipping and Transport Notification S.O. No. 3559, dated the 9th October, 1976, publishing the Dock Workers (Regulation of Employment) Amendment Rules, 1976, under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948. [Placed in Library. See No. LT-524/77].

I. The Arms (Amendment) Rules, 1977.

II. The Protection of Civil Rights Rules, 1977.

III. The Central Industrial Security Force (Second Amendment) Rules, 1977.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): Sir, I beg to lay on the Table:—

I. A copy (in English and Hindi) of the Ministry of Home Affairs, Notification G.S.R. No. 1198, dated the 17th September, 1977, publishing the Arms (Amendment) Rules, 1977, under sub-section (3) of section 44 of the Arms Act, 1959. [Placed in Library. See No. LT-1049/77].

II. A copy (in English and Hindi) of the Ministry of Home Affairs, Notification S.O. No. 3006, dated the 1st October, 1977, publishing the Protection of Civil Rights Rules,

1977, under sub-section (3) of section 16B of the Protection of Civil Rights Act, 1955. [Placed in Library. See No. LT-1048/77].

III. A copy (In English and Hindi) of the Ministry of Home Affairs Notification G.S.R. No. 1325, dated the 8th October, 1977, publishing the Central Industrial Security Force (Second Amendment) Rules, 1977, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968. [Placed in Library. See No. LT-1050/77].

Notifications of the Ministry of Home Affairs (Department of Personnel and Administrative Reforms)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): Sir, I beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs (Department of Personnel and Administrative Reforms):—

(1) G.S.R. No. 544(E), dated the 29th July, 1977, publishing the Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1977

(2) G.S.R. No. 545(E), dated the 29th July, 1977, publishing the Indian Administrative Service (Pay) 8th Amendment Rules, 1977

(3) G.S.R. No. 983, dated the 30th July, 1977, publishing the All India Services (Discipline and Appeal) Second Amendment Rules, 1977

(4) G.S.R. No. 549(E), dated the 3rd August, 1977, publishing Indian Administrative Service (Pay) 9th Amendment Rules, 1977.

(5) G.S.R. No. 586(E), dated the 22nd August, 1977, publishing the Indian Administrative Service (Fixation of Cadre Strength), Twelfth Amendment Regulations, 1977.